

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 232/TT/2016**

- Subject : Determination of transmission tariff for Main SCADA EMS System-5 assets under project- “Expansion/Upgradation of SCADA/EMS System of SLDCs of Eastern Region” from COD to 31.3.2019 under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.
- Date of Hearing : 11.5.2017
- Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M. K. Iyer, Member
- Petitioner : Power Grid Corporation of India Limited (PGCIL)
- Respondents : Bihar State Power (Holding) Company Limited and 5 others
- Parties present : Shri Rakesh Prasad, PGCIL  
Shri Jasbir Singh, PGCIL  
Shri S.S. Raju, PGCIL  
Shri S.K. Venkatesan, PGCIL  
Shri R.B. Sharma, Advocate, BSP(H)CL

**Record of Proceedings**

The representative of petitioner submitted as under:

(a) The instant petition has been filed for determination of transmission tariff for Main SCADA EMS System-5 assets under project-“Expansion/Upgradation of SCADA/EMS System of SLDCs of Eastern Region” from COD to 31.3.2019.

(b) POC was granted for the instant assets vide order dated 29.12.2016. Further, the queries raised in the said order have been replied to vide affidavit dated 17.2.2017.

(c) As per directions of the Commission in Petition No. 188/MP/2014, the unrecovered charges of existing ULDC system may be allowed to be recovered



through accelerated depreciation matching with the commissioning schedule of the new SCADA/EMS system.

(d) The cost of the assets is within the approved apportioned cost.

(e) The time over-run of 6 to 9 months in commissioning is mainly due to delay in getting shut down.

2. The learned counsel for the Bihar State Power (Holding) Company Limited (BSP(H)CL) submitted that the life of the SCADA/EMS is only 4-5 years and the delay of 6 to 9 months has further reduced the life of the instant assets. He further submitted that the petitioner should de-capitalise the replaced assets replaced as per the book value.

3. In response, the representative of the value of the replaced assets/equipment has been factored in the price bid and no further de-capitalisation is required. Accordingly, the replaced asset cost has been adjusted in the newly supplied/commissioned assets and thus, the cost is on net of buyback.

4. The Commission directed the representative of the petitioner to explain as to whether the cost of 'buyback' is as per the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.

5. Subject to the above, the Commission reserved the order in the petition.

By order of the Commission

sd/  
(T. Rout)  
Chief (Law)

